

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 4 of 2015**

**Dated: 17<sup>th</sup> November, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. Inderjit Kapoor, Technical Member**

**In the matter of:-**

**Khandaleru Power Co. Ltd. .... Appellant(s)  
Versus  
Gulbarga Electricity Supply Co. Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G. and  
Mr .Shridhar Prabhu  
Counsel for the Respondent(s) : Mr. Nishant Patil, Mr. Ujjal Banerjee for  
R.Nos. 1 & 2

**ORDER**

Heard Mr. Ujjal Banerjee, learned counsel for Respondent Nos. 1 & 2 at length. Mr.Banerjee has concluded his arguments. It has been stated on behalf of the appellant, that they do not want to say anything on the rejoinder. Thus the arguments are concluded.

**Judgment Reserved.**

**( Inderjit Kapoor )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/vg